

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 256 of 2013

Dated : 2nd September, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

DAV College Managing Committee Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. Respondent (s)

**Counsel for the Appellant (s) : Mr. B.P. Agarwal
Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R.1
Mr. Sunny Choudhary
Mr. Abhimanyu Singh for R.2**

ORDER

We have heard the learned counsel for the parties. Written Submissions have been filed by the learned counsel for the Appellant after serving copy on the other side.

The learned counsel appearing for the Sate Commission as well as the learned counsel appearing for the Respondent No.2 submit that the issue involved in this matter has already been decided by this Tribunal in other Judgments on the strength of the Judgment of the Hon'ble Supreme Court.

The learned counsel for the Respondents are directed to file their respective Written Notes referring to those Judgments on or before 09.09.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **12.09.2014.**

(Rakesh Nath)
Technical Member
ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson